

**GOVERNMENT OF INDIA
AGRICULTURE
LOK SABHA**

UNSTARRED QUESTION NO:2245
ANSWERED ON:10.03.2015
BAN ON COW SLAUGHTER
Somaiya Dr. Kirit

Will the Minister of AGRICULTURE be pleased to state:

- (a) the guidelines/laws relating to slaughtering of milch cattles including cows and buffaloes;
- (b) whether the Union Government has received a proposal/bill from the State Government of Maharashtra relating to ban on cow slaughter for their consent;
- (c) if so, whether the Government has passed any bill for protection of cow and cow progeny, if so, the details thereof;
- (d) if so, the details of the States in the country which imposed complete ban on slaughtering of milch cattle including cows and sale of beef; and
- (e) whether the Union Government has issued/proposes to issue any guidelines to ensure the strict compliance of the laws in this regard and if so, the details there of?

Answer

THE MINISTER OF STATE FOR AGRICULTURE (SH. MOHANBHAI KUNDARIYA)

(a) to (e) Under the distribution of legislatives powers between the Union of India and States under Article 246 (3) of the Constitution, the preservation of cattle is a matter on which the legislature of the States has exclusive powers to legislate. The "Maharashtra Animal Preservation (Amendment) Bill, 1995" has been assented by the Union of India and the same has already been conveyed to the State Government of Maharashtra. The list of States/Union Territories having legislation on banning or restricting slaughter of cow and its progeny is given at Annexure-I. The list of the States/Union territories which do not have such law for banning cow slaughter is given at Annexure-II.